IN THE HIGH COURT OF BOMBAY AT GOA
LD-VC-CW-395-2020

GMR Goa International Airport Ltd … Petitioner
Versus
Union of India and Ors. … Respondents

Mr. S. Bhargav and Mr. H.D. Naik, Advocates for the Petitioner.
Mr. D.J. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the respondent No.2.
Ms. Asha Desai, Standing Counsel for the Central Government for the respondent Nos.1, 3 and 4.

Coram:- DIPANKAR DATTA,CJ &
M. S. SONAK, J

Date:- 18th December, 2020

P.C.:

Heard Mr. S. Bhargav, learned Counsel for the Petitioner.

2. Considering the issues raised we issue Rule. Since, there is challenge to certain provisions of the Central Goods and Services Tax Act,2017 we also issue notice to the learned Attorney General. The petitioners to take steps to serve the Rule on the respondents as also on the learned Attorney General and thereafter to file affidavit of compliance.

M. S. SONAK, J **CHIEF JUSTICE**

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MEENA VISHAL BHOIR
Digitally signed by MEENA VISHAL BHOIR
Date: 2021.01.12 16:49:56 +0530